

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513
Appeal-310/252/ND/2023

IN THE MATTER OF:

R3 Planners Pvt. Ltd. Ors. {2}

.....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mohit Gulati, CS
For the Respondent :
For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Heard the submission made by Ld. Counsel on behalf of the Appellant. Proxy counsel on behalf of the RoC is present and their report is reflected on the e-portal of the Tribunal. Proxy counsel on behalf of the RoC submitted that subject to filing of the necessary returns they have no specific objection if, the name of the company is restored. No one is present on behalf of the Income Tax Department, however, their report is available on the e-portal of the Tribunal wherein they have stated that they have no objection if, the name of the company is restored. Order in this matter is **reserved**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)